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MA. 809/96
(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
6	8.4.97	<p>Heard the learned counsel for the petitioner and learned Addl. Standing Counsel Shri S.C. Samantray on MA. 180/97 asking for eight weeks' time for filing counter. It is submitted by the learned Addl. Standing Counsel that in the meantime the Respondents have decided to take the priority date of allotment as 26.9.1983 as prayed for by the petitioner in this Original Application. In this view of the matter, it is submitted by him that the Original Application has become infructuous. Learned counsel for the petitioner, while agreeing to the above submission, makes a further submission that in order dated 11.3.1997, it was specifically mentioned that any allotment of quarters shall be subject to the decision of this Original Application, and therefore allotment of quarters after receipt of such order should be not taken as priority date of allotment, i.e. 26.9.1983. It submitted by the learned Addl. Standing Counsel that no quarter has been allotted after receipt of the said order dated 11.3.1997 by the Respondents. There is some controversy if any quarter is has allotted from 11.3.1997 till the date on which the above order was received by the Respondents. But, it has not been specifically submitted by the learned counsel for the petitioner that in between the interregnum period so many quarters have actually been allotted. In case the petitioner has any grievance, he can approach the Tribunal once again. With</p>	<p>Or. No-4</p> <p>For order on M.A. 115/97.</p> <p>Adj to 11.3.97</p> <p>10/3/97 Bench</p> <p>A true copy of order dated 11.3.94 may be handed over to the counsel for resp'ts. & applicant's counsel.</p> <p>13.03.97 S.O.</p> <p>Received copy summary J.M.</p> <p>Recd copy 12/3/97</p> <p>MA-180/97 paying for time to file counter.</p> <p>7/4 Bench</p>

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.. 6	8.4.97	<p>the Respondents' agreeing to take the priority date of allotment as 26.9.1993, this Application has become infructuous and disposed of accordingly.</p> <p>In view of the orders passed above, M.A.180/97 is also disposed of accordingly.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p style="text-align: center;">J. J. M. VICE-CHAIRMAN 8/4/97</p>	<p>A copy of the order No. 6 dt. 8.4.97 given to the counsels for both sides.</p> <p>Batra 10/4/97</p> <p>Shankar 10.04.97</p> <p>Received acc 97 @ Macoy 11-4-97</p> <p>Receivd by S. Sanyal 11/4/97</p>